

This project was to be cleared by August, 1988. However, on behalf of the people of West Bengal, I would request the Government that it should take all necessary steps immediately to clear this Bakreswar Thermal Power Project.

(xi) Need to set up a high power T.V. Transmitter at Gwalior

SHRI KRISHNA SINGH (Bhind): Sir, I would take the opportunity to bring to the notice of the Minister of Information and Broadcasting regarding the inadequacy of TV services in the backward areas of Datia, Bhind, Morena and Shiv Puri etc. TV is still beyond the reach of the common man especially the weaker sections of the society in these backward districts.

It was earlier proposed to set up small low-power transmitters at Datia, Bhind, Morena and Shiv Puri. But except at Shiv Puri, the scheme has inordinately been delayed and possibly shelved.

There was also an alternative proposal to augment the existing transmission system by setting up a high-power transmitter at Gwalior, which also could solve the problem of these backward areas. Presently, the whole area is covered by the low-power Transmitter at Gwalior which is highly inadequate for the purpose and the reception in the area is very poor even with the installation of the booster system with very high antennas.

I would, therefore, urge upon the Government to look into the matter and ensure that either the scheme for setting up of a low-power transmitter in each of these places be implemented forthwith or the existing transmissions system at Gwalior be suitably augmented by setting up a high-power TV transmitter to cater to these areas adequately.

12.29 hrs.

**WATER (PREVENTION AND CONTROL OF POLLUTION) AMENDMENT BILL—
CONTD.**

[English]

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion moved by Shri Z.R. Ansari, on the 1st September, 1988, namely:—

"That the Bill further to amend the Water (Prevention and Control of Pollution) Act, 1974, be taken into consideration."

The minister was already on his legs. He can continue his reply now.

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): Mr. Deputy-Speaker, Sir, as I have already mentioned, the Pollution Control efforts have to be multi-pronged. Legislation is only one of those steps which just helps in pollution control. Setting up of proper organisations, strengthening of the existing agencies, giving them infrastructure such as technical manpower and laboratories are essential to the effective implementation of this law.

Apart from these infrastructural facilities, creation of environmental awareness amongst the people, amongst all sections of population and also the public participation in the process of pollution control are necessary to make the law more effective. (*Interruptions*)

[Translation]

SHRI AZIZ QURESHI (Satna): Hon. Deputy Speaker, Sir, I would like to submit one thing. The hon. Minister has mentioned about public participation, but I want to tell the House to what extent the situation has deteriorated. Last time, I talked to the Hon. Minister about the N.D.M.C. What they have done is that water supply to my house has been stopped.